

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 128
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/Petitioner

Vs.

Heritage Hospitals Limited & Ors.

..... Respondent

Order under Sections 241-242

Order delivered on 18.07.2019

Coram:

SH. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

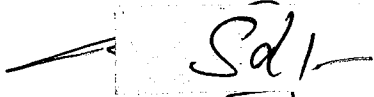
For the Petitioner:	Mr. Virender Ganda Sr. Adv & Mr. Rajnish Sinha, Mr. Nikhil Jain, Mr. Vishal Ganda, Mr. Ayan, Advocate
For the CA - 1329/19	Mr. Krishnan Venugopal, Sr. Adv. for Applicant 1, 3, 4 & 5 Mr. Rajiv Sen, Sr. Adv. for Applicant 2,6,7 & 8 Mr. Anish Gupta,
For the Respondent	Mr. Adarsh Tripathi, Ms. Ruchi Mishra, Dr. Sidhartha Rai & Mr. Lolji Rai, For R- 2 and 6 Mr. Neeraj Lalwani, For R - 3 and 4

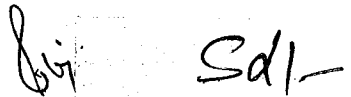
ORDER

CA 1329(PB)/2019

Learned senior counsel for the applicant moves this application. Notice of the application be issued to the parties in the main company petition. Parties to respond to this application within a period of ten days.

Post this application alongwith the main company petition on 09.08.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(MR. R. VARADHARAJAN)
MEMBER(JUDICIAL)